संवेदना दी गई है।

1. संवेदना और प्रारंभ—(1) इस नियमों का संवेदना नाम केंद्रीय मोटर यान (वोटर्ड संशोधन) नियम, 2017 है।
   (2) इन नियमों में इनके प्रकाशन की तारीख को प्रस्तुत किया गया है।

2. केंद्रीय मोटर यान नियम, 1989 (इसमें इनके प्रकाशन की तारीख 2 जून, 1989 है) के नियम 97 के उप-नियम (3) का लोप किया जाएगा।

3. उक्त नियमों में, नियम 96 के परंपरा में, “नियम 97 के उप-नियम (3) में विवरण” शब्दों, कौन और अंकों का लोप किया जाएगा।

[फा. सं. आर्टी-11036/31/2010-प्रमुख]
अभय दामलेव, संयुक्त सचिव

टिप्पणी: मूल नियम सा.का.नि. 590(अ), तारीख 2 जून, 1989 द्वारा भारत के राज्य, भाग II, खंड 3, उप-खंड (i) में प्रकाशित किए गए थे और अंतिम संशोधन सा.का.नि. 1433(अ), तारीख 20.11.2017 द्वारा प्रकाशित किया गया।
G.S.R. 1464(E).—Whereas, certain draft rules further to amend the Central Motor Vehicles Rules, 1989 were published, as required under sub-section (1) of section 212 of the Motor Vehicles Act, 1988 (59 of 1988), vide notification of the Government of India in the Ministry of Road Transport and Highways, number G.S.R. 1173(E), dated the 20th September, 2017, published in the Gazette of India, Extraordinary, Part II, Section (3), Sub-section (i), inviting objections and suggestions from all persons likely to be affected thereby before the expiry of the period of thirty days from the date on which copies of the Gazette containing the said notification were made available to the public;

And whereas, copies of the said Gazette notification were made available to the public on the 20th September, 2017;

And whereas, the objections and suggestions received from the public in respect of the said draft rules have been considered by the Central Government;

Now, therefore, in the exercise of the powers conferred by clause (c) of sub-section (1) section 110 of the Motor Vehicles Act, 1988 (59 of 1988), the Central Government hereby makes the following rules further to amend the Central Motor Vehicles Rules, 1989, namely: -

1. **Short title and commencement.**—(1) These rules may be called the Central Motor Vehicles (Fourteenth Amendment) Rules, 2017.

   (2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Central Motor Vehicles Rules, 1989 (herein after referred to as the said rules), in rule 97, sub-rule (3) shall be omitted.

3. In the said rules, in rule 96C, in the proviso, the words, brackets and figures “referred to in sub-rule (3) of rule 97” shall be omitted.

[F. No. RT/11036/31/2010/MVL]

ABHAY DAMLE, Jt. Secy.

**Note:** The principal rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) vide notification number G.S.R. 590(E), dated the 2nd June, 1989 and last amended vide notification number G.S.R. 1433(E), dated 20.11.2017.